

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1495/96

Date of decision 19.9.96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. D. Rama Raju,
Asstt. Postmaster General (V&I)
and Estate Officer Delhi Circle
Resident of Quarter No. UD-1,
P&T Colony, Dev Nagar,
New Delhi-110005

.... Applicant

(Present in person)

Vs.

1. Union of India through
Secretary, Department of post,
Ministry of Communications,
Dak Bhawan, New Delhi.110001

2. Chief Postmaster General,
Delhi Circle, Meghdoot Bhawan,
New Delhi-110001

.... Respondents

(By Advocate Sh. Madhav Panikar through
proxy counsel Sh. J. Banerjee)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Respondents have still not filed their reply.

2. Notice has been issued to the respondents why
they should not be directed to dispose of the representation
given by the applicant dated 17.2.1995 (Ann. A.1),
to which applicant submits that he has not received any
reply so far. Shri J. Banerjee, proxy counsel for the
respondents has no objection if such direction is given
to the respondents.

3. In the above facts and circumstances of the case,
this O.A. is disposed of at the admission stage with a
direction to the respondents to consider the representation
made by the applicant dated 17.2.1995 and also ^{treating} _{and} this O.A. as a part of that representation, dispose of
the same by a detailed, reasoned and speaking order,

(3)

within a period of one month from the date of receipt
of a copy of this order.

4. O.A. is disposed of as above.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.K.